

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

REVIEW APPLICATION NO. 291/00002/2016

(in OA No. 291/00796/2015)

with

MISC. APPLICATION NO. 291/00070/2016

DATE OF ORDER: 22.02.2016

Dharmi Meena S/o Shri Dhan Ji Meena, aged around 36 years, R/o Gangapur City, District Sawai Madhopur. Earlier working as Senior Clerk, West Central Railway.

...Applicant.

VERSUS

1. The West Central Railway through its General Manager, Jabalpur (M.P.).
2. The Divisional Railway Manager, West Central Railway, Kota Division, Kota.
3. The D.P.O., West Central Railway, Kota Division, Kota.
4. The Additional Divisional Railway Manager, West Central Railway, Kota Division, Kota.

...Respondents.

(By advocate: Shri Anupam Agarwal)

ORDER  
(BY CIRCULATION)

1. Perused. For the reasons mentioned therein, the Misc. Application is allowed. The delay in filing the Review Application is condoned.
2. While disposing of the Original Application No. 291/00796/2015, the following order was passed by this Bench of the Tribunal vide order dated 11.01.2016 -

“Learned counsel, inter alia, contended that although the applicant has already filed a statutory appeal but the same has not yet been decided by the appellate authority for the reasons best known to it.

Having heard the learned counsel for the applicant, having gone through the record with his valuable help and without commenting

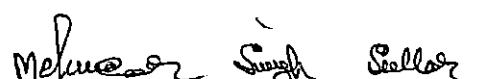
anything on merits of the case, the Original Application is disposed of with the direction to the appellate authority i.e. the respondent no. 2 to decide the appeal Annexure A/2 of the applicant within a period of two months from the date of receipt of certified copy of this order.”

3. Now the respondents have filed the instant Review Application praying for reviewing the said order dated 11.01.2016.

4. Having gone through the record, the indicated order dated 11.01.2016 is modified to the extent that the Appellate Authority i.e. the Chief Signal & Telecom Engineer, Jabalpur Western Central Railway, Jabalpur (Madhya Pradesh) would decide the appeal Annexure A/2 of the applicant within a period of two months from the date of receipt of certified copy of this order in accordance with law. With the modification indicated herein above, the instant Review Application is disposed of accordingly in circulation.

All concerned be informed accordingly.

  
(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER

  
(JUSTICE MEHINDER SINGH SULLAR)  
JUDICIAL MEMBER

Kumawat